

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/614/2021

This the 08th day of April, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)

Mohd Shafi Rather (aged about 50 years), S/o Mohd Abdullah Rather, R/o Dewan Bagh, Baramulla.-193101.

.....Applicant

(Advocate:- Ms. Saima Mehboob)

Versus

1. Union Territory of J&K through Director General of Police, Home Department, Jammu/Srinagar.
2. Inspector General of Police, Kashmir, Srinagar-190001.
3. Sr. Superintendent of Police, Baramulla-193101.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits that the applicant is aggrieved by the inaction of the respondents of not considering him for promotion. In this regard the applicant represented before the respondents, however, no decision has been taken on the same till date.

2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to take a decision on the representation dated 08.02.2021 (Annexure No. IV to the O.A.) preferred by the applicant within a stipulated time frame.



3. We have heard Ms. Saima Mehboob, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.



4. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to take a decision on the representation dated 08.02.2021 (Annexure No. IV to the O.A.) preferred by the applicant and communicate the decision so taken to him within a period of two months from the date of receipt of certified copy of this order.

5. It is made clear that we have not entered into the merits of the case.

6. There shall be no orders as to cost.

(TARUN SHRIDHAR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

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